

Quarterly Progress Report
(July-Sept, 2021)
in compliance of NGT orders dated
07.03.2019 in O.A. no. 606/2018



28th October 2021

**Directorate of Environment and Climate Change,
Department of Science, Technology and Environment,
Government of Punjab**

Quarterly Progress Report

(July-Sept, 2021)

1. The National Green Tribunal (NGT) vide order dated 07.03.2019 in Original Application No. 606/2018, titled as "Compliance of Municipal Solid Waste Management Rules, 2016" for State of Punjab has directed the Chief Secretary to furnish Quarterly Report about the status of various activities. The Department of Environment, Govt. of Punjab is regularly submitting the quarterly Progress Report since 2019-20 and the report of the last quarter i.e. April-June, 2021 was submitted to CPCB & NGT vide e-mail dated 29.04.2021.
2. Subsequently, the NGT vide its various orders issued in the matter of O.A no 606/2018 has directed States to submit information on following thematic areas:
 - (i) Compliance to Solid Waste Rules including Legacy Waste.
 - (ii) Compliance to Bio-medical Waste Rules.
 - (iii) Compliance to Construction & Demolition Waste.
 - (iv) Compliance to Hazardous Waste Rules.
 - (v) Compliance to E-waste Rules.
 - (vi) 351 Polluter Stretches in the country.
 - (vii) 122 Non-attainment cities.
 - (viii) 100 industrial clusters.
 - (ix) Status of STPs and re-use of treated water.
 - (x) Status of CETPs/ETPs including performance.
 - (xi) Ground water extraction/contamination and re-charge.
 - (xii) Air pollution including noise pollution.
 - (xiii) Illegal sand mining.
 - (xiv) Rejuvenation of water bodies.
3. In compliance of various orders of NGT issued in OA No. 673/2018, 138 & 139/2016, 681/2018, 606/2018, 1038/2018, 593/2017 and 325/2015, the state had prepared Action Plans to achieve the following objectives;
 - (i) Clean the Rivers of Sutlej, Beas, Ghaggar and Holy Bein to achieve desired water quality in 4 polluted rivers stretches.
 - (ii) To achieve the desired ambient air quality in Non-Attainment Cities
 - (iii) Control of Noise Pollution
 - (iv) Management of Municipal Solid Waste, Plastic Waste, Bio-medical Waste, Hazardous Waste, E-Waste and C&D Waste
 - (v) To control pollution in Industrial Clusters.
 - (vi) Reuse of treated wastewater.
 - (vii) Rejuvenation of water bodies.

4. The progress of key activities of these Action Plans is being reviewed regularly through 3- tier Governance Mechanism as under:

- (i) District Environment Committees under Deputy Commissioners
- (ii) State Level Committees under Administrative Secretary, Department of Environment
 - (a) River Rejuvenation Committee for Clean Rivers.
 - (b) Air Quality Monitoring Committee for Clean Air
 - (c) State Level Review for Waste Management
- (iii) State Apex Committee under Chief Secretary

5. Preparation & Execution of District Environment Plans in compliance of NGT orders issued in OA No. 360/2018.

- (i) The Hon'ble NGT vide its order dated 26.09.19 in O.A. No. 360 of 2018 titled as "Shree Nath Sharma v/s Union of India" has directed all the States to prepare District Environment Plans for all districts.
- (ii) Accordingly, Department of Environment, had initiated the process for preparation of District Environment Plans (DEPs) in line with Model Plan devised by CPCB and prepared District Environment Plans of 13 Districts through respective District Administration.
- (iii) NGT vide order dated 19.03.2020 in OA no. 360 of 2018 directed Central Pollution Control Board to prepare at least one Model District Environment Plan for the State so as to enable the State to replicate the same on other districts. CPCB requested the State to provide data pertaining to District Sangrur in the CPCB template to finalize the same as "Model District Environment Plan". The validated data pertaining to District Sangrur furnished in the prescribed format sent to CPCB by the State vide letter dated 05.01.2021.
- (iv) Thereafter, in pursuance to CPCB letter issued in compliance of NGT order dated 29.01.2021, the District Environment Plans of 22 districts were prepared and subsequently submitted to CPCB & NGT Monitoring Committee in March, 2021.
- (v) As per directions of NGT Monitoring Committee headed by Hon'ble Justice Jasbir Singh, the State has revised the DEPs of 22 districts and submitted to NGT Monitoring Committee in June, 2021.
- (vi) Further, NGT vide order dated 05.07.2021 in OA no. 360 of 2018 directed Chief Secretaries of all the States/ UTs to ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.09.2019, 19.03.2020, 29.01.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.
- (vii) In pursuance of the NGT order dated 05.07.2021 issued in OA no. 360 of 2018, the NGT Monitoring Committee has taken series of the meetings with the stakeholder departments to finalize the DEPs of Ludhiana and Jalandhar. The NGT in the last meeting held on 28.09.2021 finalized the DEP of Ludhiana and during the meeting, it was decided that the template of DEP Ludhiana be adopted for the preparation of DEPs for remaining districts.
- (viii) The NGT monitoring Committee after holding meetings with the stakeholder departments had finalized the District Environment Plans namely Ludhiana, Roopnagar, Faridkot, Barnala, SAS Nagar & Pathankot. The DEPs for remaining Districts are under revision and are likely to be finalized by 31.10.2021.

6. The progress w.r.t. various activities as mentioned in para 20 of NGT Orders dated 07.03.19 in O.A.no. 606/2018 for the quarter ending on 30th June 2021 is given in the succeeding paras.

A. Status of Compliance of SWM Rules, 2016, Plastic Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016.

7. Solid Waste Management Rules, 2016

Following activities in compliance of Rule 22 & 24 of SWM Rules, 2016 along with Key Performance Indicators as recommended by Hon'ble NGT are being monitored as a part of implementation of Action Plan and the summary of progress is given below:

| Sr. no | Activity | Unit | Baseline 31.03.19 | Target | Timeline by the Deptt. | Cumulative Progress up to Sept,2021 |
|--------|---|--------------------------------|-------------------|--------|------------------------|-------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | Approval of SWM Action Plans by ULBs Rule 15 (a) | No. of ULBs | 112 | 163 | 30.06.19 | 163 (100%) |
| 2 | Identification and Procurement of sites for setting up solid waste processing and Sanitary Landfill facilities (Rule 22 at Sr. no. 1-3) | No. of sites | 163 | 163 | 30.06.20 | 163 (100%) |
| 3 | Enforcing waste generators to practice segregation of waste at source (Rule 22) | % age coverage HHs/ shops/est. | 27% | 100% | 31.12.21 | 89.5% |
| 4 | Ensure door to door collection of segregated waste (Rule 22) | % age coverage HHs/shops | 85.10% | 100% | 31.12.21 | 99.25% |
| 5 | Setting up of Aerobic Composting pits by all local bodies (Rule 22 at Sr. no. 7-8) | No. of compost pits | 3463 | 8753 | 31.12.21 | 8194 (94%) |

| | | | | | | |
|----|--|--|---------------------|------------------|------------|----------------------------------|
| 6 | Setting up of Material Recovery Facilities (Rule 22 at Sr. no. 7-8) | No. of MRFs | 83 | 305 | 31.12.21 | 266 (87.2%) |
| 7 | Setting up of Waste to Energy Facilities (Rule 22 at Sr. no. 7-8) | No. of WTE facilities | 1 | 3 | 31.12.2023 | 1 (RDF unit at Bathinda) (33.3%) |
| 8 | Setting up of suitable sites for setting up sanitary landfill facilities (SLFs) (Rule 22 at Sr. no. 9-10) | No. of SLF site | Nil | 135 | 31.03.22 | 34 SLF setup |
| 9 | Integration of Rag Pickers/Waste collectors/Kabadis/ Volunteers/CBOs/ NGOs (Rule 15 (c)) | % age integration | 77.90% | 100% (10463 no.) | 31.12.19 | 100% (17197) Target Achieved |
| 10 | Bio-remediation of old and abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018) | No. of ULBs | initiated in 4 ULBs | 143 | 31.03.23 | Initiated work in 13 ULBs |
| 11 | Citizen Grievance Redressal through Swachh App (Key Indicator by NGT in OA 606/2018) | % age of complaints resolved within specified time | 96.40% | 100% | Monthly | 88.7% (1085/1222) |

8. Plastic Waste Management Rules, 2016

The State has prepared and implementing Action plan for Plastic Waste Management, in compliance to Hon'ble NGT orders in the matter of OA no. 247 of 2017. Further, in compliance to the directions issued by MoEF&CC, GoI, the State has submitted Comprehensive Action Plan for Plastic Waste Management for elimination of Single Use Plastic and implementation of the Plastic Waste Management Rules, 2016 in the month of October, 2021. Following activities are being monitored as part of implementation of action plan for Plastic Waste Management and the summary of progress is given below:

| Sr. N. | Activity | Unit | Baseline (31.03.19) | Target | Timeline by the Deptt. | Cumulative Progress up to Sept, 2021 |
|--------|----------|------|---------------------|--------|------------------------|--------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| | | | | | | |

| | | | | | | |
|---|--|--------------------------------|----------------------------|----------|----------|---|
| 1 | Framing of bye-laws by all ULBs incorporating provision of the Rules Rule 6(4) | Notification of byelaws | Bye Laws under preparation | 167 ULBs | 30.09.20 | Bye laws prepared and Notification underway |
| 2 | Enforcing waste generators to practice segregation of waste at source (Rule 6 2(a) - PWM, 2016 and Rule 22 - SWM, 2016) | % age coverage HHS/shops/estb. | Monitored as part of SWM. | | | |
| 3 | Door to door collection of plastic waste (Rule 6 2(a) - PWM, 2016 and Rule 22 - SWM, 2016) | % age coverage HHS/shops/estb. | Monitored as part of SWM. | | | |
| 4 | Setting up of Material Recovery Facilities (MRF) by all ULB Rule 6 (1) | No. of MRFs | Monitored as part of SWM. | | | |
| 6 | Monitoring of Producers, Importers and Brand owners (PIBOs) under EPR (Rule9) | %age of registration | 3.9% | 100% | 31.12.21 | 63.5% |
| 7 | Monitoring of the ban on plastic carry bags in the State Rule 12 (2) | % age of challans | 8.41% | 100% | Monthly | 100% (3672 challans issued against 7742 inspections) |

9. Bio Medical Waste Management Rules, 2016

The State has prepared separate Action Plan for Bio- Medical Waste Management, in compliance to Hon'ble NGT orders in the matter of OA no. 710-713 of 2017. Following activities are being monitored as a part of implementation of Action Plan:

| Sr.no | Activity | Unit | Baseline (31.03.19) | Target | Timeline by the Deptt. | Cumulative progress up to Sept, 2021 |
|-------|---|-------------|---------------------|--------|------------------------|--------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | Inventorization of HCFs | No. of HCFs | 8194 | 13911 | Regular Activity | 13911 |
| 2 | Authorization of HCFs | No. of HCFs | 3913 | 13911 | Regular Activity | 11555 (83%) |
| 3 | Installation of the ETPs by Govt. HCFs | No. of HCFs | 0 | 221 | 31.12.21 | 59 |

10. Compliance of Construction & Demolition Waste Management Rules, 2016

Following activities as mentioned in the Action Plan for Construction and Demolition Waste Management are being monitored and the summary of progress is given below:

| Sr. no | Activity | Unit | Baseline (31.03.19) | Target | Timeline by the Deptt. | Cumulative progress up to Sept, 2021 |
|--------|--|---------------------------------------|---------------------|------------------------|------------------------|--------------------------------------|
| 1 | Formulation of policy by State Government Rule 9(1) | Notification of Policy | No Policy | Policy to be finalized | 31.12.20 | Policy notified (Target achieved) |
| 2 | Notification of sites for collection and processing facility of C&D Waste Rule 6(4 & 5), 9 (2) and 13 - C&D WM Rules, 2016) | No. of ULBs which have notified sites | 129 | 163 | 31.12.20 | 163 (Target achieved) |
| 3 | Commissioning and implementation of Processing / Recycling facility (Rule 6(4,5 & 8), 9(2) and 13) | No. of facilities setup | Nil | 135 | 30.09.22 | 108 |

11. Compliance of Hazardous Waste Management Rules, 2016

Following activities as a part of implementation of Action plan for Hazardous Waste Management are being monitored and the summary of progress is given below:

| Sr. No. | Activity | Unit | Baseline (31.03.19) | Target | Timeline by the Deptt. | Cumulative progress up to Sept, 2021 |
|---------|---|-----------------|---------------------|--------|------------------------|--------------------------------------|
| 1 | Identification of hazardous waste generating units | No. of HW units | 3086 | 3342 | Regular Activity | 3342 (100%) |
| 2 | Authorization of hazardous waste generating units | No. of HW units | 2326 | 3342 | Regular Activity | 3195 (96%) |

12. Compliance of E-Waste Management Rules, 2016

Following activities are being monitored as a part of implementation of Action plan for E- Waste management, the summary of which is given below:

| S No. | Activity | Unit of Measurement | Baseline (31.03.19) | Target | Timeline by the Deptt. | Cumulative progress up to Sept, 2021 |
|-------|---|---------------------|---------------------|--------|--|--------------------------------------|
| 1 | Inventorization of bulk consumers | No. of Units | 112 | 20,000 | 31.03.20 | 20989 (Target Achieved) |
| 2 | Grant of Authorization to Manufacturers and its online updation | No of Units | 0 | 1 | 90 days from the date of submission of application | 1 |
| 3 | Grant of Authorization to Dismantlers and Recyclers | No. of Units | 0 | 7 | 90 days from the date of submission of application | 7 (Target Achieved) |

B. Status of Functioning of Committees

13. Following Committees are monitoring the implementation of Action Plans on regular basis:

| Sr. No. | Name of Committee | No. of meetings held (July- Sept,21) |
|---------|--|--------------------------------------|
| 1. | District Environment Committee under Deputy Commissioners | 16 |
| 2. | State Apex Committee under the Chairmanship of Chief Secretary, Punjab to review the progress of Environmental Protection Action Plans for Clean Water, Clean Air & Waste Management | Nil |

C. Status of Action Plan for Clean Rivers in compliance with the order dated 20.09.2018 in the news item published in, "The Hindu" titled as "More River Stretches are now critically polluted: CPCB" (O.A no. 673/2018)

14. Three comprehensive Action Plans for Clean River Sutlej, Beas and Ghaggar prepared by Department of Environment, Punjab were submitted to CPCB/NGT in compliance to directions of National Green Tribunal (NGT) in O.A 673/2018.

15. As directed by CPCB, a separate Action Plan for Clean Holy Bein was submitted to CPCB on 01.07.20 after the approval of River Rejuvenation Committee (RRC). The Action Plan was reviewed and approved by CPCB during the 13th Meeting of Task Team held through VC on 10.07.20.
16. The Quarterly Progress Report in O.A 673/2018 pertaining to polluted river stretches has been prepared in line with NGT directions as per thematic areas. The progress w.r.t. various activities as mentioned in Action Plan of Clean Rivers is as under:

(i) 351 Polluter Stretches in the Country

| Sr. No. | Activity | Unit | Classification of stretch as per CPCB | Baseline (2018-19) | Target | Timeline by the Deptt. | Progress (July-Sept,21) |
|---------|--|---------------------|---------------------------------------|--------------------|--------|------------------------|-------------------------|
| 1 | Sutlej (Roopnagar toHarike Bridge) | Water Quality Class | Priority-I | C to E | B | 31.12.23 | C to E |
| 2. | Ghaggar (Sardulgarh to Mubarkpur) | Water Quality Class | Priority-I | D to E | B | 31.12.23 | D to E |
| 3. | Beas (along Mukerian) | Water Quality Class | Priority-V | C | B | 31.01.20 | B |
| 4. | Beas (Sultanpur Lodhi to Confluence point toBeas) | Water Quality Class | Priority-IV | C | B | 31.12.22 | C |
| 5 | Installation of RealTime Monitoring Stations for River Water Quality | Number | - | 0 | 11 | 31.03.21 | 11 |

NOTE: The polluted stretch of river Beas along Mukerian is meeting the B Class Water Quality Criteria of CPCB since Nov, 2019.

Department of Environment in collaboration with IIT, Ropar is also developing Low Cost Sensors to monitor various parameters of water quality i.e. pH, TDS, Conductivity, BOD, DO & COD. IIT, Ropar has developed the sensors for aforesaid parameters and lab trials have been conducted successfully for transmission of water quality data. These sensors are likely to be made operational by 31.12.2021.

(ii) Status of STPs and Re-Use of Treated Wastewater

a) Monitoring of Existing STPs

| Sr.No. | Activity | Unit | Baseline (March,19) | Target | Timeline by the Deptt. | Progress (July- Sept,21) |
|--------|---|----------------------|---------------------|--------|------------------------|--------------------------|
| 1. | Monitoring of Existing 95 STPs (1341.9 MLD) | % of compliance | 54% | 0% C | Monthly | 70% |
| 2. | Installation of CCTVs in existing 95 STPs | % of installed CCTV | 0 | 100% | 31.03.22 | 100 % |
| 3 | Installation of OCEMS on existing 95 STPs | % of installed OCEMS | 0 | 100% | 31.12.23 | 49% |

b) Setting up 69 New STPs & Up-Gradation of 12 existing STPs:

| No. of STPs | Capacity (MLD) | DPR Stage | Tender Stage | Under Construction | Timeline |
|------------------------------------|----------------|----------------------|----------------------|------------------------|--|
| 69 (New STPs) | 595.40 | 8 STPs (35 MLD) | 23 STPs (47 MLD) | 38 STPs (513.4 MLD) | 21 STPs (78 MLD) by 31.03.22 35 STPs (479.40 MLD) by 31.03.23 9 STPs (27 MLD) by 31.12.23 4 STPs (11 MLD) have land issue |
| 12 (Rehabilitation of old STPs) | 399.5 | 6 STPs (18.6 MLD) | 3 STPs (17.9 MLD) | 3 STPs (363 MLD) | 5 STPs (280.9 MLD) by 31.03.22 1 STPs (100 MLD) by 31.03.23 6 STPs (18.6 MLD) by 31.12.23 |

Note: Out of total sewage generation of 1610 MLD, 90% is getting treated, work for 6% is under construction and remaining 4% is at Tender/DPR stage.

c) Re-Use of Treated Wastewater for irrigation Purposes

A revised Action Plan for Reuse of Treated Wastewater has been submitted to CPCB/NGT on 30.06.20 in compliance of NGT Order dated 21.05.20 in O.A. No. 593/2017 read with O.A. No. 148/2016. The progress of Action Plan is being regularly reviewed by River Rejuvenation Committee under the chairmanship of Principal Secretary, Science Technology & Environment and State Apex Committee under the chairpersonship of Chief Secretary, Punjab.

| Sr. No | Details | No of STPs | Reuse of Treated Water (MLD) | Remarks |
|---|---|------------|------------------------------|--|
| Reuse of wastewater for irrigation purposes | | | | |
| 1 | Existing Schemes | 43 | 231.8 | <ul style="list-style-type: none"> Out of 95 existing STPs, treated waste water of 43 STPs (231.8 MLD) is being reused for irrigation purposes having command area of 6678.8 Hectares. |
| 2 | Proposed Schemes | 121* | 1705.5 | <ul style="list-style-type: none"> Irrigation Scheme for 4 STPs (53 MLD) having command area of 1961 MLD is under progress and likely to be completed by 31.12.21. Irrigation schemes for 3 STPs (79 MLD) is likely to be completed by utilizing funds under AMRUT Scheme. |
| Reuse of treated wastewater for other purposes | | | | |
| 1 | 75 KLD of treated wastewater of STPs is used for water sprinkling of around 200 km of roadlength to control dust emissions. | | | |

* Including 52 existing STPs (95 total-43 existing) and 69 new STPs.

17. Status of CETPs/ETPs

(i) Monitoring of existing CETPs and ETPs

| Sr. No. | Activity | Unit | Baseline (March,19) | Target | Timeline by the Deptt. | Progress (July- Sept,21) |
|---------|--|----------------------|---------------------|--------|------------------------|--------------------------|
| 1 | Monitoring of 4 Existing CETPs <ul style="list-style-type: none"> •1 CETP for Textile Dyeing Units, Ludhiana = 15 MLD •1 CETP for electroplating industries, Ludhiana = 0.5 MLD. •1 CETP for Leather Complex, Jalandhar= 5MLD. •1 CETP for vegetable Tanning units, Phillaur, (Jalandhar) = 0.035 MLD | % of compliance | 67% | 0% | Monthly | 75% |
| 2 | Monitoring of Existing 509 ETPs (approx. 10% of ETPs being monitored every month) | % of compliance | 69.23% | 0% | Monthly | 89% |
| 3 | Installation of OCEMS in existing 114 ETPs having discharge of more than 50 KLD | % of installed OCEMS | - | 100% | 31.12.21 | 97% |

(ii) Setting up of New CETPs

| Sr. No. | Activity | Target Date of Completion | Progress (July- Sept,21) |
|---------|--|--------------------------------------|---|
| 1 | Setting up of 40 MLD CETP at Ludhiana | 15.11.21 | CETP is under stabilization |
| 2 | Setting up of 50 MLD CETP at Ludhiana | 30.11.21 | CETP is under stabilization |
| 3 | Setting up of 0.15 MLD CETP at Jalandhar | To be fixed as per decision of Court | A CWP No.1483 of 2020 has been filed in the Hon'ble Punjab & Haryana High Court, Chandigarh. As of Now, no construction work has been started at site as the matter of the construction has been stayed by the Hon'ble Court. |

| | | | |
|---|--|----------|---|
| 4 | Up-gradation up of 5 MLD CETP at Jalandhar | 30.06.22 | Letter of intent has been issued on 27.07.2021. The Department of Industries reported that they have requested Department of Promotion of Industry and Internal Trade, GoI to release the funds so as to enable the SPV, to issue the award of work to the lowest bidder. |
|---|--|----------|---|

18. Ground Water Extraction/ Contamination and Re-charge

- Punjab Water Resources Management and Development Corporation awarded the Water Conservation and Management Master Plan for the State of Punjab to M/s Mekorot water company Ltd, Israel National Water Company, by signing an MoU in the year 2019 in order to deal with the problems of falling water table, increasing surface water pollution and water logging in the south- west Punjab etc.
- The Water Conservation and Management Master Plan is divided into six reports out of which five no. reports have been submitted by the M/s Mekorot Team. Out of the five reports, four reports i.e. Study of the Current State of Punjab Water Sector, Water Resources Potential and Projections, Sectorial Water Demand Projections, Water based Economy Regulations have been approved by the Core team of the State Government. The fifth report i.e. Water Balance and Alternative Water Supply team is currently in the process of approval.
- The final report shall be submitted by M/s Mekorot to Punjab Water Regulation and Development Authority by december,21 for implementation of State Water Conservation Plan.

19. Restoration of Water Bodies

- Action Plan for Rejuvenation of Water Bodies (Ponds) of Punjab in compliance of National Green Tribunal (NGT) Orders Dated 10.05.19 and 25.02.2020 in O.A. No. 325/2015 in the matter titled "Lt. Col. Sarvadhan Singh Oberoi Vs UOI & Ors" was prepared and submitted to CPCB and NGT on 31.03.20.
- In compliance of NGT Order dated 18.11.2020 in O.A. No. 325/2015, Punjab Pollution Control Board was designated as the Nodal Agency for restoration of water bodies.
- The progress of Action Plan is being regularly reviewed by the Nodal Agency, River Rejuvenation Committee and State Apex Committee.
- Work for the rejuvenation of 695 ponds has been completed out of 15,715 ponds and under progress in 610 ponds.

D. Status of Functioning of Committee constituted in News Item published in, "The Times of India" Authored by Shri. Vishwa Mohan titled, "NCAP with multiple timelines to Clear Air in 102 cities to be released around August, 15" dated 08.10.2018

20. The State had prepared Action Plans to control Air pollution in 9 Non-Attainment cities (Mandi Gobindgarh, Khanna, Ludhiana, Jalandhar, Amritsar, Derabassi, Patiala, Dera Baba Nanak and Nangal) of Punjab. The progress of these Action Plans is being monitored on monthly basis by District Level Committees under the chairmanship of Deputy Commissioners, Air Quality Monitoring Committee (AQMC) under Principal Secretary, Environment and State Apex Committee under Chief Secretary, Punjab w.r.t. following sources of air pollution:

(i) Control on Industrial Emissions (CIE)

| S.No. | Activity | Unit | Target | Timeline | Cumulative Progress upto Sept,2021 |
|-------|---|--|--------|------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | CIE-1: Conversion to Side Suction Hood (SSH) in Induction Furnaces | No. of Industries | 118 | 31.07.21 | Activity completed (115 industries converted to SSH and remaining 3 units are closed) |
| 2 | Conversion of Industries from Coal to CNG/ PNG with Break up as under: | No. of Industries converted | 683 | 31.03.23 | 73 |
| | Mandi Gobindgarh - 226 | | | | 72 no. |
| | Amritsar-895 | | | | 1 no. |
| | Ludhiana – 275, Khanna- 93 | | | | Work of laying pipeline yet to be awarded by PNGRB |
| 3 | CIE-3: Conversion of Natural Draft Brick Kilns to Induced Draft Brick Kilns | No. of brick kilns | 64 | 30.09.19 | Activity completed (56 brick kilns converted to Induced draft and remaining 8 kilns are closed) |
| 4 | CIE-4B: Action against non-complying Industrial units | No. of units found compliant & action pending for period (July- Sept'21) | | Regular Activity | 415 units found compliant & action pending against 20 units |

* Petroleum & Natural Gas Regulatory Board (PNGRB) had cancelled the work allotted to M/s Jai Madhok for Ludhiana due to some legal dispute. The work is yet to be re-allotted by PNGRB. Further, the work at Mandi Gobindgarh, Khanna & Amritsar could not pick up due to disparity in rates & low pressure of PNG being supplied to industries. The matter has already been taken up with PNGRB.

(ii) Control on Road Dust (CRD)

| S.No. | Activity for 9 Non - Attainment Cities | Unit | Targets | Timeline | Cumulative Progress upto Sept, 2021 |
|-------|---|--|---------|------------------|-------------------------------------|
| 1 | CRD-1: Maintain pothole free Roads | Identified road length to be made pothole free (km) | 276 | 15.01.22 | 269 (97%) |
| 2 | CRD-2(I): Water sprinkling on identified roads | Average road length to be sprinkled (km/day) | 158 | Regular Activity | 158 (100%) |
| 3 | CRD-2(II): Procurement of water sprinklers | No. of water sprinklers procured | 12 | 31.01.20 | 12 (100%) |
| 4 | CRD-3: Procurement of Mechanical sweeping Machines | No. of Mechanical sweeping Machines procured | 7 | 31.10.21 | 7 (100%) |
| 5 | CRD-6: Installation of Water fountains at major traffic intersections | No. of chowks/intersections installed with new Water fountains | 6 | 31.10.21 | 6 (100%) |

| | | | | | |
|---|---|---|-----|----------|--------------|
| 6 | CRD-7A(i): Kaccha/Brick Paved Roads to be made Pucca roads | Kaccha/Brick Paved Roads to be made Pucca (km) | 87 | 31.03.22 | 83 (95%) |
| 7 | CRD-7B(i): Existing roads requiring recarpeting | Existing roads recarpeted (km) | 333 | 31.03.22 | 324 (97%) |
| 8 | CRD-7C(i): Pavement of road side using interlocking tiles | Length of stabilized using interlocking tiles (Km) | 132 | 31.12.21 | 109 (83%) |

(iii) Control on Vehicular Emissions (CVE)

| S.No. | Activity | Unit | Targets | Timeline | Cumulative Progress upto Sept, 2021 |
|-------|--|--|---------------------------|------------------|---|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | CVE-2: Setting up of Remote Sensor Based PUC System | % of PCC linked with VAHAN/ SAARTHI out of 257 PCC | 271 | 30.06.21 | 271 (100%) |
| 2 | CVE-4B(i): Installing additional "No Parking" sign boards to prevent parking of vehicles in non- designated areas | Nos. of additional Sign Boards installed | 309 | 31.10.21 | 309 (100%) |
| 3 | CVE-6A: Widening of roads and infrastructure for decongestion of roads | Total road length identified for widening (Km) | 86 | 31.12.21 | 69 (80 %) |
| 4 | CVE-10: Promotion of E- Vehicles | Policy matter | Notification of Policy | 31.12.21 | Draft Policy under Notification |
| 5 | CVE-11C: Introduction of CNG based autos/taxis | No. of CNG based autos/taxis | - | Regular Activity | 790 |

(iv) Control on Burning of Garbage and Biomass (CBGB)

| Sr No. | Activity | Unit | Targets | Timeline | Cumulative Progress upto Sept, 2021 |
|--------|---|---|---------|-------------------|--|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | CBGB-1: Control on open burning of biomass in City | Nos. of Composting Pits | 1642 | 31.03.21 | 1642 (100%) |
| 2 | CBGB-2: Control on burning of municipal solid wastes | Nos of Challan issued for period (July – Sept'21) | -- | Regular Activity | 33 |
| 3 | CBGB-3A: Control on burning of agriculture waste and crop residue - challans issued | No of Cases in action taken during kharif season upto 30.09.21. | 100% | Seasonal Activity | (i) EC imposed: Rs.2.32 Lacs in 86 cases (ii) Red entry in Khasra Girdawari: 14 no. |

(v) Control on Construction and Demolition activity (CCDA)

Details as per Sr. No. 10 under the head of compliance of Construction of Demolition Waste Management Rules, 2016.

(vi) Control on Other Sources (COS)

| SN. | Activity | Unit | Targets | Timeline | Cumulative Progress upto Sept, 2021 |
|-----|---|---|---|------------------|--|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | COS-1A Dissemination of Air Quality Index by installing additional CAAQMS | No. of additional CAAQMS installed | 3 (Derabassi, Nangal & Dera Baba Nanak) | 31.03.22 | Technical & Financial bid under finalization stage for procuring adequate no. of CAAQMS for 9 NACs, installation to be completed by 31.03.2022 |
| 2 | COS-2: Establish an Air Quality Management Division at PPCB | Set up Division | 1 | 31.03.21 | 1 (Division set up at H.O. level) |
| 3 | COS-3: Establish helpline in each city as well as SPCB HQ | Set up of PGRP | 1 | 31.12.21 | Android based mobile APP has been developed and is under trial run |
| 4 | COS-4A: Monitoring of DG sets | No. of DG sets found non- Complying (July -Sept'21) | -- | Regular Activity | 04 |
| 5 | COS-5: Source Apportionment Study | Nos of citycovered | 7 (Jalandhar, Mandi Gobindgarh, Khanna, Patiala, DBN, Nangal & Derabassi) | 31.12.21 | Source Apportionment Studies for Jalandhar finalized & draft SACs for remaining 6 NACs are likely to be finalized by 31.12.21. |

21. Control of Noise Pollution

In pursuance of NGT order dated 15.03.2019 & 20.11.2019 in O.A. no. 681/2018, the Department of Environment has submitted the Action Plan for mitigation of Noise Pollution to CPCB vide email dated 30.03.2020. The progress of action plan is being reviewed regularly by the Air Quality Monitoring Committee. Punjab Pollution Control Board (PPCB) & Deptt. of Police are likely to procure 20 no. & 10no. Noise level Meters (NLMs) respectively by 31.12.2021.

E. Status of the Action Plan w.r.t. identification of polluted industrial clusters in O.A. no. 1038/2018, News Item published in, "The Asian Age", authored by Sanjay Kaw titled, "CPCB to rank industrial units on pollution levels" dated 13.12.2018

22. The Action Plans of the Critically Polluted Industrial Clusters of Ludhiana & Jalandhar and Severally Polluted Industrial Cluster of Batala stands submitted to CPCB by Punjab Pollution Control Board on dated 10.07.20.

F. Total amount collected from erring industries on the basis of, "Polluter Pays" Principle, "Precautionary Principle" and details of utilization of funds collected

23. Punjab Pollution Control Board is initiating the actions against the STPs / ETPs/CETPs/APCDs and Hospitals as and when found violating & flouting the norms of the various environmental acts and rules.
24. Action Plans for the 3 Model Cities (Amritsar, Bathinda & SAS Nagar) and 3 Model Towns (Nawanshahr, Roopnagar & Moonak) for scientific management of solid waste have been prepared and are being executed by the respective ULBs under administrative control of Department of Local Government.
25. The progress w.r.t implementation of the key activities of solid waste management in these Model Cities / Towns is being regularly monitored and progress in this regard is Annexed as **Annexure-I**.
26. The Department of Rural Development & Panchayats has prepared a Sample Plan for the 180 villages being developed as Model villages. Doraha was developed as the first model village. Further, this model has been replicated in 171 notified villages and under replication in remaining 9 villages.

H. Status of Action Taken for prohibiting mining activities within river bed in the State of Punjab, in compliance of directions of Hon'ble NGT in the matter O.A. No. 767/2018 dated 31.01.2019 (now connected with the matter of O.A. No. 606/2018)

27. The Department of Mines and Geology reported that in compliance of NGT order in O.A. No. 767/2018, following actions were taken:
- (i) Regarding Environment damage due to illegal mining, assessment report has been filed by Committee constituted by Hon'ble NGT on 27.02.2020.
 - (ii) After filing of the detailed reply by the Department on 7.07.2020 in compliance to directions of Hon'ble NGT in Execution No. 44 of 2019 of Original Application No. 767/2018, the case stands disposed of vide order dated 10.07.2020.
 - (iii) The NGT vide order dated 10.07.2020 directed that the amount already assessed need to be recovered as interim compensation and the CPCB may examine the final liability for the damage on account of illegal mining.

- (iv) In compliance to the said orders, the Department initiated the action against the defaulters and issued the S-Notices for Harsabela, Swara Mine and R-Notice issued in case of Baihara Mine.
- (v) The appeals filed by the contractors against the recovery notices have been sent to Deputy Commissioner, Rupnagar for getting it checked by Site Appraisal Committee. The reports of Site Appraisal Committee have been received and hearings of the appeals were held. The appeals have been decided and the appellants were directed to deposit the amount due towards them as per the notices issued.
- (vi) Subsequently, the Contractors filed C.W.P no 11054 of 2020 for Swara Mine and 12029 of 2020 for Baihara Mine in the Hon'ble Punjab and Haryana High Court challenging the aforesaid S-Notices. The Hon'ble Court vide order dated 06.08.2020 quashed the S-Notices issued by the Department on the grounds that the Department did not make an assessment in FORM-O as prescribed in PMMR-2013. Now, after making requisite assessment, the Department has issued the S-Notices for Harsabela, Swara Mine and R-Notice has been issued in case of Baihara Mine.
- (vii) The representation filed by the contractor of the Swara Mine has been considered and it was decided that fresh R notices are being issued to the Contractor/Petitioner and concerned land owners of the Khasra Numbers, where the mining has been carried out before October 2016. Further, R-notice also being issued to the stone crusher established from the year 2011 to year 2016 in the vicinity of the mines areas. Further, representation filed by the contractor of the Baihara Mine & high level committee has been constituted to submit detailed report and Harsa Bela Mine is under considerations.

I. Status of grievances through the Grievance Redressal Portal in compliance of NGT order dated 26.09.2020 in the matter of OA no. 673 of 2018

28. Hon'ble NGT vide order dated 26.09.2020 in OA no. 673 of 2018 directed the Central Monitoring Committee constituted under the chairmanship of Secretary, Ministry of Jal Shakti to consider development of an appropriate mechanism to enable easy filing and redressal of grievances with regards to illegal discharge of sewage/effluents. In compliance to the said orders, NMCG developed one module on its website for submission of grievance and information regarding the same along with login id & password conveyed on 08.01.2020.

No grievance has been received for addressal in the said portal

Annexure-I

| Name of City/Town | Total Waste Generation (TPD) | D2D Collection (%) | Source Segregation (%) | Setting up of Processing facilities | | | % BWGs Compliance(100 Kg or above) | Remediation of Dump site | Setting up of SLF | C&D Waste Processing Facilities |
|-------------------|------------------------------|--------------------|------------------------|---|--|--|------------------------------------|--------------------------|--------------------|--|
| | | | | %age of compost pits constructed | % age of parks/green belts doing onsite composting | %age MRF set up for dry waste channelization | | | | |
| Amritsar | 500 | 100% | 52% | 100% (67/67) and one central Windrow Compost Unit | 83.84% (109/130) | 100% (5/5) | 100% 27/27 (100 Kg or above) | Initiated | Under Construction | Micro Management Unit Set up and in tender process for Mega Plant. |
| Bathinda | 118 | 100% | 100% | 100% (50/50) and one Central Compost Plant | 67% (97/144) | 100% (2/2) | 100% 45/45 (100 Kg or above) | Initiated | Under Construction | Mini processing plant set up |
| SAS Nagar | 110 | 100% | 100% | 100% (200/200) | 100.0% (540/540) | 100% (20/20) | 100% (11/11) (100 Kg or above) | Initiated | Under Construction | Mini processing plant set up |
| Moonak | 4 | 100% | 100% | 100% (18/18) | 70% (7/10) | 100% (1/1) | 100% 1/1 (10 - 50Kg or above) | Initiated | Set Up | Micro Management Unit Set up |
| Nawanshahr | 14 | 100% | 92% | 100% (75/75) | 100% (2/2) | (1/1) Integrated facility with MRF | 100%(2/2) (10 -50 Kg or above) | Initiated | Project approved | Micro Management Unit Set up |
| Roopnagar | 16 | 98% | 81% | 86.6% (110/120) | 100% (7/7) | 100% (2/2) | 50%(1/2) (10 -50 Kg or above) | Initiated | Project approved | Project approved |

